

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH  
ORIGINAL APPLICATION NO:464.01  
DATED THE 9TH DAY OF NOV, 2001

CORAM:HON'BLE SHRI JUSTICE B.N.SINGH NEELAM, VICE CHAIRMAN  
HON'BLE SHRI T.N.T.NAYAR, MEMBER(A)

Shrimati Megha Mohan Kulkarni,  
Wife of Shri Mohan Kulkarni,  
Postal Assistant, Bhor Post Office,  
Pune. .... Applicant

By Advocate Shri S.P.Kulkarni

V/s.

Union of India,  
Through

1. Superintendent of Post Offices,  
Pune Moffussil Division, Swargate,  
AT P.O. Pune-411 042.
2. The Director of Postal Services,  
Pune Region,  
Office of the Postmaster General,  
Pune Region, Near C.T.O.,  
AT Pune - 411 001.
3. Postmaster General,  
Pune Region, Near C.T.O.,  
At P.O.Pune - 411 001. .... Respondents

By Advocate Smt.H.P.Shah

(ORAL)(ORDER)

Per Shri B.N.Singh Neelam, Vice Chairman.

Shri S.P.Kulkarni, learned counsel for the applicant has submitted that in compliance of the order dated 4/7/2000, though the supplementary affidavit has been filed which finds place at page-12 of the OA, but in all fairness it is also pointed out that a representation so <sup>made</sup> by this appellant has been made on dated 17/5/2001, <sup>A</sup> copy of which is placed at page-20 marked as Exhibit-F is still kept pending in the hands of the respondents. That being the position, it is in all fairness also submitted that this matter though listed today for admission, may be finally disposed of with a direction to the respondents to

dispose of the representation so kept pending within a stipulated period of time. It is also submitted that liberty be given to the applicant so as to furnish a copy of this original application for ready reference to the concerned respondent.

2. After hearing the learned counsel for the applicant, we find that this matter, as submitted can very well be disposed of at this stage with certain directions to the concerned respondent i.e. Director of Postal Services, Pune Region, Office of the Postmaster General that the aforesaid representation dated 17/5/2001 claimed to have not been disposed of as yet, be disposed of within a period of three months from the date of receipt of copy of this order. As prayed for the applicant is also given liberty to place before the concerned respondents, a copy of this original application so filed for ready reference, while disposing of his representation. Accordingly the matter stands disposed of.

matter stands disposed of  
Kindly

(T.N.T.NAYAR)  
MEMBER(A)

(B.N.SINGH NEELAM)  
VICE CHAIRMAN

abp